NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeals (AT) No.37 of 2017

IN THE MATTER OF:

Valecha Engineering Ltd

... Appellants

Vs

Registrar of Companies, Mumbai

...Respondents

Present:

Mr. Virender Ganda, Senior Advocate with Mr. Vipul Ganda, Mr. Tarun Mehta, and Ms Shelly Khanna, Advocates for the Appellants.

ORDER

01.03.2017- Learned Counsel for the appellants prays to withdraw this appeal, to enable the appellants to move before the National Company Law Tribunal for modification of the impugned order under sub-section (2) of Section 420 of the Companies Act, 2013.

On the prayer of the Learned Counsel for the appellants we permit the appellants to withdraw the appeal. However, we are not expressing any opinion with regard to the maintainability or merit of the petition as may be filed before the Tribunal.

The appeal stands disposed of as withdrawn.

(Justice S.J. Mukhopadhaya) Chairperson

> (Mr. Balvinder Singh) Member (Technical)